

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

CONTEMPT PETITION NO: : 19/2000 in
ORIGINAL APPLICATION NO: 505/98

TRIBUNAL'S ORDER

DATED:10.11.2000

Shri G.S. Walia counsel for the applicant. Shri V.S. Masurkar counsel for respondent No.1 and 2. Shri Vadhavkar counsel for respondent No.3.

*This sentence enclosed in
brackets is deleted vide
Roznama Order dt 15/12/2000 by Bahadur*

Shri Walia states that order dated 2.12.1999 has been implemented except for the fact that the benefit regarding carry forward of leave has not been allowed to him. In this connection he produced copy of the letter from DRM, Central Railway, Mumbai addressed to the applicant dated 13.9.2000. Order dated 13.9.2000 is taken on record.

The applicant may well be aggrieved by this and therefore he has a fresh cause of action as per law. However this is not a matter to be considered in the Contempt Petition. The Contempt Petition is therefore rejected. Notice issued ~~is~~ withdrawn.

S.L.Jain
(S.L.Jain)
Member(J)

NS

At 10/11/00
order/Judgement despatched
to Applicant/Respondent(s)
on 11/12/00

B.N. Bahadur
(B.N. Bahadur)
Member(A)

8
4/12/00